

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1543
TO BE ANSWERED ON 12.02.2026**

REAL WAGE TRENDS

1543. SHRI G.C. CHANDRASHEKHAR:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has assessed real wage trends across agriculture, construction and services, particularly in informal employment; and**
- (b) the measures proposed to improve wage growth, job quality and income security?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) & (b): "Labour" is a subject in the concurrent list of the Constitution of India.

The Code on Wages, 2019, which came into effect from 21.11.2025, aims to universalize the applicability of Minimum Wages across all employments. The Code empowers both Central and State Governments as appropriate governments to fix, review and revise the minimum rates of wages for the establishments falling under their respective jurisdiction.

The Code on Wages, 2019 makes the floor wage as a statutory provision to be fixed by the Central Government. The Code stipulates that the minimum rates of wages fixed by the appropriate Governments shall not be less than the floor wage.

The Government has undertaken a wide range of measures to improve wage growth, job quality, and income security, especially in the context of inclusive and sustainable economic development. These measures cover various development schemes for skill development, employment generation, and expansion of social security.
